

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:447  
ANSWERED ON:20.12.2002  
WTO MEETING ON ANTI-DUMPING AND SUBSIDY  
RAMCHANDRA PASWAN;SUNDER LAL TWARI

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether meetings of WTO were held in the months of October and November, 2002, for discussing the issues concerning anti-dumping and subsidy;
- (b) if so, the action taken by the Union Government in this regard and the outcome thereof; and
- (c) whether a consensus has been arrived at on the issues of anti-dumping and subsidy?

**Answer**

MINISTER OF COMMERCE AND INDUSTRY ( SHRI ARUN SHOURIE )

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NUMBER 447 ANSWER ON 20.12.2002 REGARDING WTO MEETING ON ANTI-DUMPING AND SUBSIDY

The Doha Ministerial Conference of the World Trade Organization (WTO) held in November, 2001 has provided for negotiations aimed at clarifying and improving disciplines under the Agreements on Anti Dumping and Subsidies and Countervailing Measures, while preserving the basic concepts, principles and effectiveness of these Agreements. In the initial phase of the negotiations, participants are to indicate the provisions, including disciplines on trade distorting practices that they seek to clarify and improve in the subsequent phase. These negotiations are currently being undertaken in the Negotiating Group on Rules (NG Rules). Four meetings of NG Rules have so far been held on 6-8 May, 2002, 8-10 July 2002, 16-18 October 2002 and 25-27 November 2002. India has participated in these meetings. The meetings of the NG Rules would be an on-going process till the completion of the negotiations

India has made two submissions to the NG Rules. The first submission which was made in April 2002, sought increased flexibility for developing countries during anti-dumping and countervailing duty investigations. During the meeting of NG Rules held on 16-18 October 2002, India submitted a second proposal seeking improvements and clarifications of some of the provisions of the Anti-Dumping Agreement.

During the first phase of the negotiations, which is presently under way, countries are required to indicate the provisions that would be the subject of negotiations in the subsequent phase. In the discussions held so far, countries have expressed differing views on the various negotiating proposals that have been submitted.

The Doha Ministerial Conference of the World Trade Organization also mandated examination by the Anti-dumping Committee and the Subsidies Committee of certain Implementation Issues for recommendations. India submitted detailed proposals on some of these Implementation Issues and actively participated in the deliberations of the two committees. While no recommendation could be agreed to in respect of the issue relating to countervailing duty investigation and operationalising Article 15 of the Anti-Dumping Agreement, indications are that recommendations have been agreed to in respect of the following two Implementation Issues relating to the Anti-Dumping Agreement: (a) time frame for considering the volume of dumped imports during anti-dumping investigation and (b) making the annual review of operation and implementation of the Anti-Dumping Agreement more meaningful.

The regular meetings of the Committee on Anti-dumping Practices and the Subsidies Committee were also held in October - November 2002. These meetings are of routine nature and are held every six months for reviewing applicable legislation and the anti-dumping/ countervailing duty action by various countries.